

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No. 207 – IA/628(AHM)2023  
ITEM No. 208 – IA/1267(AHM)2023  
ITEM No. 209 – IA/1280(AHM)2023  
In  
C.P.(IB)/139(AHM)2021

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

Yogiraj Spinning Ltd

.....Respondent

**Order delivered on: 23/07/2024**

**Coram:**

Mr. Praveen Gupta, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant

: Mr. Pratik Thakkar, Advocate

For the Respondent

: Mr. Rajiv Chawla, Proxy Advocate for

: Mr. Arjun Sheth, Advocate for R-1 to R-3

: Mr. Harmish Shah, Advocate for R-4

**ORDER**  
**(Hybrid Mode)**

Learned Counsel for the applicant states that he has submitted the hard copy of the amended memo of parties however, registry is unable to locate the same.

Registry is directed to locate the same and place on record.

Pleadings are otherwise completed in the matter, hence, re-list before regular bench for hearing on 30.08.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**PRAVEEN GUPTA**  
**MEMBER (JUDICIAL)**